

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 2668/1997

MA No 2679/97

New Delhi, this 12th day of December, 1997

Hon'ble Shri S.P. Biswas, Member (A)

(X)

1. Dalbir Singh

2. Rajinder Singh.

3. Jagannath .. Applicants  
all r/o Village Kalanaur, Ward No.5  
Teh. Dt. Rohtak (Haryana)  
(By Advocate Shri B.S. Nain)

versus

1. General Manager  
Northern Railway, New Delhi

2. The Divisional Manager  
Northern Railway, New Delhi .. Respondents

ORDER(oral)

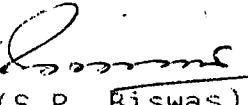
Learned counsel for the applicants has approached this Tribunal with the plea that the three applicants herein had worked as casual labourers for long periods. There is no clear cut submissions/indication from the learned counsel as to which authority had issued working certificates to them. More so, the claim for regularisation has to be supported by working experience and a scheme for regularisation. The OA is ~~also~~ silent on this. Learned counsel could not come up clearly with respect to working details of the applicants herein. At the same time it is seen that they (excluding applicant No.2) had worked upto 1990. Therefore, the claim of the applicants 1 and 3 is hit by limitation. After having remained silent for seven years they cannot agitate to take them back into service and that too in the shape of

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(5)

casual labour. The learned counsel for the applicants was not only unable to provide reliable documents in favour of his claim but also could not come out with the legal basis for the reliefs claimed for.

2. Under these circumstances, the Tribunal has no alternative except to reject the application on merits at the admission stage. Ordered accordingly.

  
(S.P. Biswas)  
Member (A)